

**Gauge Conversion**

6889. SHRI DEVI BUX SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any proposal for the conversion of Makrana-Parbatsar City branch line into Broad-gauge;

(b) if so, the action taken in the matter;

(c) whether the Government have prepared any project report; and

(d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Due to acute constraint of resources, the project cannot be considered at present.

(c) No, Sir.

(d) Does not arise.

**Food Corporation of India**

6890. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of FOOD be pleased to state:

(a) whether the Management of the

Food Corporation of India Headquarters/ Zonal office (N) has recommended action against officials involved in vigilance cases in Uttar Pradesh region; and

(b) if so, the details thereof and action taken against guilty officials?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) As on 1.1.1993, 45 major penalty cases and 35 minor penalty cases were pending against different categories of employees in respect of Uttar Pradesh Region. During the year 1993, 13 major penalty cases and 40 minor penalty cases were recommended/initiated against officials of Uttar Pradesh Region. Simultaneously, 25 major penalty cases and 44 minor penalty cases were finalised, leaving a balance of 33 major and 31 minor penalty cases, at the end of the year i.e. 31st December, 1993. During the current year upto March, 1994, 5 major penalty cases, 18 minor penalty cases were recommended/initiated against officials. Simultaneously, 5 major penalty and 18 minor penalty cases were finalised, leaving a balance of 33 major and 31 minor penalty cases at the end of 31st March, 1994.

During the year 1993-94 following penalties were imposed on the delinquent officials of Uttar Pradesh Region: